- (b) if so, whether the Union Governmant have examined those proposals;
- (c) whether Government have taken any decision on those proposals;
- (d) if so, when these are going to be implemented; and
- (e) what are the details of immediate and remote plans of action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) No, Sir,

(b) to (e) Do not arise.

## Wards Of Class I Officers Working In Industrial Houses

7418. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 4195 on 5th November, 1982 regarding allegation against class I officers regarding their wards working in industrial houses and state:

- (a) whether the requisite information has since been collected;
- (b) if so, whether he will lay it on the Table of the House; and
- (c) if not, how long it will take to do the needful?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c) The assurance given in reply to Unstarred Question No. 4195 has already been fulfilled and the requisite information laid on the Table of the Lok Sabha on 23rd February, 1983. A copy of the same is laid on the Table of the House. [placed in Liberary Sl. No. LT 6389/83].

News Item Captioned "Alleged Fraud In Apparels Export Promotion Council— Exporters' Bank Sureties To Be Scruitinized"

7419. SHRI M. RAJASEKARA MURTHY: Will the Minister of COMMERCE be pleased to state:

- (a) Whether Government have seen the news item "Alleged fraud in Apparels Export Promotion Council—Exporters' Bank sureties to be scrutinised" which appeared in the Financial Express dated 25th December, 1982 according to which the Commerce Ministry have decided to undertake full audit of all bank guarantees furnished by exporters to the AEPC; and
- (a) whether Government will lay on the Table the audit reports for the years 1979 and 1980 and also in respect of all bank guarantees furnished during 1981 and 1982?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir. The Apparels Export Promotion Council has decided that 100% audit would be done for Bank Guarantes sections from the year 1981 onwards.

(b) Specific quota audit reports have not yet been discussed by the Executive Committee of the Council. As such, the question of laying these reports on the Table of the House does not arise.

Restoration of Commuted Value of Pension

7420. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that some State Governments have already restored the amount of pension after certain period to their employees;
- (b) whether it is a fact that the Estimate Committee of Lok Sabha in its 35th report on action taken by the Ministry on earlier recommendation have stated that commuted value of pension

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after a certain period should be restored at the earliest as has already been done by some State Governments in respect of their employees; and

(c) if so, the latest decision in the matter and if not, reasons therefor?

THE MINISTER OF STATE 'N THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) Yes, Sir. In accordance with Entry 42 of List 2 of the 7th Schedule to the Constitution, State Pensions i.e. pensions payable by the Government or out of the Consolidated Fund of the State Government, is the concern of the respective State government. These Governments are not required to consult the Central Government in framing rules for the same.

## (b) Yes, Sir.

(c) The commutation of pension is an optional facility which a retiring Government servant is at liberty to avail or not. It involves risk for both the parties-pensioners as well as the Government. If the pensioner dies earlier than the normal life expectancy, it is the Government who stands to lose. If, on the other hand, the pensioner outlives that period, it is he who stands to lose. A scheme of this nature is viable only as a package where losses are balanced by the gains. Central Government does not follow the practice of the State Governments in this matter. For the reasons mentioned above it has not been found possible to agree to the restoration of the commuted portion of pension.

## "स्टेनलंस स्टील रोलिंग मिल्स"

7421. श्री मोती भाई आर॰ चौधरी: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में ''स्टेनलैंस स्टील रोलिंग मिल्स'' के उत्पादों पर वर्तमान नियमों के अनुसार किस दर से उत्पाद शुल्क लगाया जाता है;

- (ख) देश में कितनी स्टेनलैंस स्टील रोल रोलिंग मिल है तथा उनमें से प्रत्येक का वार्षिक उत्पादन कितना है और उनसे उत्पाद शुलक के रूप में सरकार को प्रति वर्ष कितना राजस्व प्राप्त होता है;
- (ग) क्या हरियाणा में ऐसी कोई स्टेन-लैंस स्टील रोलिंग मिल हैं जिसे संगत नियमों में कुछ कमियों के कारण उत्पाद शुलक अदा करने की आवश्यकता नहीं हैं;
- (घ) यदि हां, तो क्या इससे अन्य स्टेल स्टेनलेंस स्टील रोलिंग मिलों जो उत्पाद शुल्क अदा कर रही हैं के उत्पादन पर विपरीत प्रभाव पड़ा है और कई मिलें इसके कारण बन्द हो रही हैं; और
- (ङ) यदि हां, तो क्या गुजरात में ''स्टेनलैंस स्टील रोलिंग मिल्स एसोसिएशन'' ने सरकार का घ्यान इस ओर दिलाया है और यदि हाँ तो इस संबंध में क्या कदम उठाए गए हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री पट्टाभि रामा राव) : (क) इस समय, स्टेनलैंस स्टील रोलिंग मिलों के उत्पादों पर उद्ग्रहणीय मूल उत्पादन शुल्क की दरें 330 रु० से 650 रु० प्रति मीट्रिक टन के बीच हैं तथा इसके साय-साथ प्रभार्य मूल उत्पादन शुल्क के 10 प्रतिशत की दर से विशेष उत्पादन शुल्क लगाया जाता है। परन्तु कुछ उत्पादों को उस दशा में छूट प्राप्त है, यदि उनका निर्माण कतिपय शुल्क प्रदत्त कच्ची सामग्रियों से किया गया हो तथा इन उत्पादों का निर्माण करने वाले एककों को भी लाइ-सेंसिंग नियंत्रण से छूट प्राप्त है।

(ख) पिछले तीन वर्षों के दौरान केन्द्रीय उत्पादन शुल्क कानून के अधीन लाइसेंसशुदा स्टेनलैस स्टील रोलिंग मिलों की कुल संख्या, ऐसी लाइसेंसशुदा मिलों के रिकार्ड वार्षिक